

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**C.P No.148/2017 In
O.A No.3615/2016**

New Delhi this the 11th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Krishan Chander
Son of Late Chander Singh,
Age about 54 years,
R/o. House No. RZ-10A,
Arjun Park, Nangli Diary,
Najafgarh,
Delhi-110 043.Petitioner

(By Advocate : Ms. Akanksha Kapoor for Mr. Tarun Sharma)

Versus

1. P. K. Gupta, Commissioner,
North Delhi Municipal Corporation
Office at : Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi 110 002.

2. Dr. D. K. Seth
Director, Hospital Administration,
Health Department,
North Delhi Municipal Corporation,
Office At : 12th Floor,
Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi 110 002.Respondents

(By Advocate : Ms. Anupama Bansal)

O R D E R (ORAL)

By : V. Ajay Kumar, Member (J)

Heard both sides.

2. This Tribunal disposed of the O.A No. 3615/2013 as under :

“4. In the circumstances, the OA is disposed of, without going into the merits of the case, by permitting the applicant to make a representation ventilating his grievance to the respondents within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon within sixty days

therefrom, in accordance with law. MA also stands disposed of. No costs.

Let a copy of the O.A be enclosed to this order."

3. The respondents' compliance affidavit dated 11.05.2017 handed over now, submitted that vide Annexure R/1 annexed to the said compliance affidavit they have passed a speaking order considering the representation of the applicant and accordingly prayed for the dismissal of the C.P.

4. In view of the substantial compliance the C.P is closed. Notices issued to the alleged contemnors are discharged. However, the petitioner is at liberty to challenge the orders passed by the respondents if he is still aggrieved, in accordance with law. No costs.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/